

16-06-2020

CBI Vs Sanjeev Kumar & Others

RC no 04/(A)2012/CBI/ACB/DLI

**The matter was taken up for final argument on 02-04-2020 and was adjourned for today for filing of written arguments. The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Sessions Judge RADC.**

**Present Online :**

**Sh. U. C. Saxena, Ld. Sr. PP for CBI through VC.**

**Both accused are present through Video Conferencing (VC).**

**Sh. Sanjeev Kumar Bhardwaj, Ld. Counsel for accused Sanjeev Kumar through VC.**

**Sh. Raj Kamal Arya, Ld. Counsel for accused Ramesh Mali through VC.**

Ld. Counsel for accused Ramesh Mali (A-2) submits that written arguments have already been filed. A soft copy of written arguments has been supplied to Ld. Prosecutor also. He further submits that if there is any clarification needed Ld. Counsel will argue the matter to that extent, otherwise the written arguments filed be considered as complete arguments on behalf of the accused. Ld. Prosecutor submits that he has already argued the matter, however, after going through the written arguments filed by Ld. Counsel he will make his submissions on any of the point if required. Ld. Counsel for accused Sanjeev Kumar had already argued the matter.

**In view of the above, re-notify the matter for clarifications if any for 24.6.2020.**

**A copy of the order be mailed by the reader to both the counsels and Ld Prosecutor. A copy be also sent to Computer Branch for uploading on website**

Dated 16-06-2020

**Anuradha Shukla Bhardwaj**

**Special Judge PC Act 21**

**RADC New Delhi**